

[Shri Shiv Shankar]

Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) G.S.R. No. 418(E), dated the 16th July, 1980, publishing the Corrigendum to G.S.R. No. 200(E), dated the 30th March, 1978.

(ii) G.S.R. No. 515(E), dated the 5th September, 1980, publishing the Hindi version of G.S.R. No. 418(E).

[Placed in Library. See No. LT-2113/81 for (i) and (ii)].

### REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI SHRIKANT VERMA (Madhya Pradesh): Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Tenth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the twenty-eighth Report of the Committee on Public Undertakings (Sixth Lok Sabha) of Public Undertakings—Delays in commencement of Production/Business, Under-utilisation of capacity and related matters.

### MESSAGE FROM THE LOK SABHA

#### The Appropriation (Vote on Account) Bill, 1981

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Vote on Account) Bill, 1981, as passed by Lok Sabha at its sitting held on the 13th March, 1981.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

### MOTION FOR ELECTION TO THE COCONUT DEVELOPMENT BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (MISS KAMLA KUMARI): Sir, I beg to move the following motion:—

"That in pursuance of section 4(4)(e) of the Coconut Development Board Act, 1979 (5 of 1979) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coconut Development Board."

The question was put and the motion was adopted.

### Reference to the Laying on the Table the Report on Gold Auctions

SHRI SADASHIV BAGAITKAR (Maharashtra): On a point of information.

मैं एक जानकारी चाहता हूँ कि 11 तारीख को जब माननीय पांडे जी यहां पीठासीन थे तब उन्होंने सरकार को यह निर्देश दिया था कि गोल्ड आक्शन से संबंधित पूरी कमेटी की जो रिपोर्ट है उस को सदन के पटल पर रखा जाय। यह निर्देश उन्होंने दिया था। उस वक्त केसरी जी भी मौजूद थे। तो उस के बारे में सरकार ने क्या फैसला किया है यह मैं जानना चाहता हूँ। अभी तक वह रिपोर्ट सदन के पटल पर रखी नहीं गयी है। तो उस के बारे में सरकार ने क्या फैसला किया है यह मैं जानना चाहता हूँ।

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Mr. Deputy Chairman, Sir, certain unauthorised versions of the report had started leaking out. Therefore, we immediately placed the report in the Library.

SHRI B. D. KHOBRAGADE (Maharashtra): Why not on the Table of the House?

SHRI R. VENKATARAMAN: The placing on the Table of the House requires preparation of a large number of copies, which takes time. I thought it would be better to immediately place it in the Library; and it is placed in the Library.

MR. DEPUTY CHAIRMAN: I think it is sufficient. (*Interruptions*) For all practical purposes, it is sufficient. If the copy has been placed in the Library, it is all right. (*Interruptions*)

श्री सदाशिव बागाईतकर : श्रीमान्  
मैं निवेदन करना चाहता हूँ . . . (व्यवधान)

That day the information was given by the hon. Minister in the House.

MR. DEPUTY CHAIRMAN: Now he has explained the position.

SHRI SADASHIV BAGAITKAR: I do not mind the delay. But the report should be placed on the Table of the House so that we can ask for a discussion on it. We do not mind the delay, but that day it was directed by the Presiding Officer.... (*Interruptions*)

MR. DEPUTY CHAIRMAN: May I tell you... (*Interruptions*) Please take your seat.

AN HON. MEMBER: Are you giving a new ruling?

MR. DEPUTY CHAIRMAN: No new ruling. Once the report has been placed in the Library, the Members have an access to that. It is as good as laying it on the Table of the House. There is no point now.

श्री सदाशिव बागाईतकर : श्रीमान्,  
मैं यह बताना चाहता हूँ . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: If there is a direction from the Chair, naturally that direction will be followed. (*Interruptions*)

श्री सदाशिव बागाईतकर : तो उस पर  
अमल क्यों नहीं हो रहा है . . . व्यवधान

SHRI JAHARLAL BANERJEE  
(West Bengal): On a point of order.  
(*Interruptions*)

SHRI PILOO MODY (Gujarat): Sir, there is a qualitative difference between placing it on the Table of the House and placing it in the Library. The hon. Minister has himself confessed that various unauthorised versions—meaning versions which were not accurate—of the original had been in circulation and, therefore, he thought it better to put copies of it in the Library. I do not know whether authentic copies have been placed in the Library or not. If it had been placed on the Table, there could be no question about its authenticity because somebody can be held responsible if the authentic copy is not placed on the Table of the House. So there is a qualitative difference. It is not that I am doubting him on this occasion. Please forgive me, Mr. Finance Minister. But there is a qualitative difference which I wanted you to take note of.

SHRI SADASHIV BAGAITKAR: Sir, I want to know the difficulty of the Government in implementing the assurance given in the House when the Presiding Officer had directed him on that day.

MR. DEPUTY CHAIRMAN: He has explained the difficulty and to avoid... (*Interruptions*) If any hon. Member wants, he can have a copy.

SHRI SADASHIV BAGAITKAR: Copies should be placed on the Table of the House.

MR. DEPUTY CHAIRMAN: Copies have been placed in the Library.

SHRI PILOO MODY: In fact, you have overruled the ruling.

MR. DEPUTY CHAIRMAN: No, I have not overruled. I do not think the matter is of such an importance. You have a copy in the Library. You can read it. If you want, you can

[Mr. Deputy Chairman]

get a copy from the Minister. (*Interruptions*) If anybody is interested, he can get a copy. Why hold up the proceedings of the House? The report is already there. (*Interruptions*)

SHRI MANUBHAI PATIL: (Gujarat): That is our right.

MR. DEPUTY CHAIRMAN: You can get a copy from the Minister.

SHRI JAHARLAL BANERJEE: I am on a point of order. You cannot disallow me. Are you disallowing me?

MR. DEPUTY CHAIRMAN: Say what you want to.

SHRI JAHARLAL BANERJEE: Sir, if a Vice-Chairman, while presiding, has given a ruling, is it proper for the Deputy Chairman to overrule that ruling?

MR. DEPUTY CHAIRMAN: I am not overruling the observations made by the Vice-Chairman.

..SHRI R. VENKATARAMAN: Mr. Deputy Chairman, I will merely say that if there is a directive from the Chair, I will certainly obey it.

MR. DEPUTY CHAIRMAN: That is all right. If it is not possible to do it in this session, do it in the next session. (*Interruptions*) All right. The matter is over. What is left?

SHRI NARASINGHA PRASAD NANDA (Orissa): What is left, I am telling you.

MR. DEPUTY CHAIRMAN: Yes, just tell.

SHRI NARASINGHA PRASAD NANDA: I cannot shout like others. That day, Mr. B. N. Pande was occupying the Chair. It was pointed out to him by someone from the Treasury Benches also that a copy of it is already in the library. Then it was ascertained....

MR. DEPUTY CHAIRMAN: But now that matter is over, Mr. Nanda. You have heard the Minister. (*Interruptions*) He has said that if there would be a direction from the Chair he would place it on the Table. (*Interruptions*) Have you not heard him? Mr. Mallick, when he will be ready with so many copies, he will place it on the Table. (*Interruptions*) He has said it already. He has to place a certain number of copies. (*Interruptions*) How can he say, Mr. Khobragade? You know he cannot. When he has a certain number of copies, then only he can say it. You know the rule. What you want, I do not know. (*Interruptions*) You are unnecessarily wasting the time, MR. KHOBRADE: No body is interested. None of them will read it.

SHRI SHIVA CHANDRA JHA (Bihar): A point of order.

MR. DEPUTY CHAIRMAN: What is the point of order? Do you not want to hear the Minister? (*Interruptions*) Mr. Khabragade, you have said it. You are so eager. But none of you will read it, I know. (*Interruptions*) Please let him say.

श्री शिवचन्द्र झा : मेरा प्वाइंट ऑफ ऑर्डर यह है कि आपको याद है कि आपने भी सरकार को आदेश दिया स्टेटमेंट देने के लिए किसी चीज पर और समय निर्धारित किया। बहुत से मैटर्स में आपने समय निर्धारित किया, यह सर्वविदित है। अब आपका फर्ज हो जाता है कि सरकार से आप पूछें कि कितने समय में वह रखेंगे, एक दिन में, दो दिन में एक हफ्ते में, दो हफ्ते में ?

श्री उपसभापति : इसकी कोई जरूरत नहीं है। . . (व्यवधान)

श्री शिवचन्द्र झा : कितने समय में रखेंगे ?

श्री उपसभापति : इसकी अभी जरूरत नहीं है।

SHRI B. D. KHOBRAGADE: I have to make one submission.

MR. DEPUTY CHAIRMAN: Yes, you make your submission.

SHRI B. D. KHOBRAGADE: I had given a notice for a special mention on the statement issued by the Chief Minister of Maharashtra, Shri Antuley, on formation of Vishal Gomantak...

MR. DEPUTY CHAIRMAN: No. The special mention has not been allowed. I am sorry.

श्री भा० दे० खोबरागडे : मैंने इसका स्पेशल मैशन दिया था । . . . (व्यवधान)

श्री उपसभापति : वह अलाऊ नहीं किया । . . . (व्यवधान)

श्री भा० दे० खोबरागडे : मैंने कल के लिए भी कालिग अटेंशन दिया है, नोटिस दिया है । . . . (व्यवधान)

श्री उपसभापति : आपने दिया है तो वह चैंबरमैन के पास होगा, वह कंसिडर होगा । . . . (व्यवधान)

श्री भा० दे० खोबरागडे : श्रीमन् आपने . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: This is no forum to raise that point. The Chairman will consider it.

SHRI B. D. KHOBRAGADE: A special mention for about ten matters, has been allowed. This is an important matter.

MR. DEPUTY CHAIRMAN: You were absent. Mr. Khobragade. I am sorry, perhaps, I allowed you. But you were absent. I remember now. You see the record. You were absent. You are at fault. (Interruptions) No, Please sit down. No, I will not hear you. No Please take your seat. I am sorry, you are in the habit of blaming others. Please take your seat first.

SHRI B. D. KHOBRAGADE: I had given notice for the 12th. I was present on the 12th. Please see the proceedings.

MR. DEPUTY CHAIRMAN: Just sit down. Consult the office. (Interruptions)

SHRI PILOO MODY: Why are you making allegations that he was absent?

MR. DEPUTY CHAIRMAN: He was absent. I granted him the permission.

SHRI B. D. KHOBRAGADE: Sir...

MR. DEPUTY CHAIRMAN: Will you take time on this trivial matter like this. (Interruptions) Mr. Khobragade will not go on record. Please take your seat. Do not waste the time of the House.

(Shri B. D. Khobragade continued to speak)

MR. DEPUTY CHAIRMAN: This was already permitted to you. Why were you not present then? I will not find it out. I do not know. You were absent on that day, when the permission was granted. Please come to my chamber. I will explain to you. You are wasting the time. Mr. Khobragade will not go on record.

(Shri B. D. Khobragade continued to speak)

श्री उपसभापति : जब लटर दिया जाएगा तो सदन में मौजूद नहीं रहेंगे लेकिन कहना जरूर चाहते हैं । (व्यवधान)

Nothing will go on record. (Interruptions)

SHRI B. N. BANERJEE (Nominated): He will not go on record and he will sit here for nothing? (Interruptions). That is not the procedure. (Interruptions)

(Shri B. D. Khobragade continued to speak)

MR. DEPUTY CHAIRMAN: Mr. Khobragade, if you want I can adjourn the House to hear you in my chamber. You were absent in the House. When you were to raise such an important matter, you should have been present in the House.

SHRI MANUBHAI PATEL: By now he would have finished.

MR. DEPUTY CHAIRMAN: No, he would not have finished, I know. (In-  
न मरे में आकर पूछ लीजिए।)

(Shri B. D. Khobragade continued to speak)

SHRI SYED SIBTE RAZI (Uttar Pradesh): How are you allowing him? Unnecessarily he is wasting the time of the House ... (Interruptions)

(Shri B. D. Khobragade continued to speak)

SHRI SYED SIBTE RAZI: What is the sense in his speaking when the Chair has not allowed it to go on record. (Interruptions)

SHRI MANUBHAI PATEL: Why do you object to it? (Interruptions)

(Shri B. D. Khobragade continued to speak)

MR. DEPUTY CHAIRMAN: You should come to my chamber and explain this thing to me. Unnecessarily you are wasting the time of the House.

(Shri B. D. Khobragade continued to speak)

MR. DEPUTY CHAIRMAN: All right, you repeat it several times.

(Shri B. D. Khobragade continued to speak)

SHRI PILOO MODY: Sir, the hon. Member has a legitimate grievance. After all, the Chair and the office, among themselves, can accommodate

the Members on occasions convenient to the Members, in regard to these Special Mentions. He was interested in the subject. It was allowed. But it was allowed specifically on the day when he could not make it. This is the grievance which he is venting right now.

MR. DEPUTY CHAIRMAN: Mr. Mody, ... (Interruptions) Will you allow me to dispose of his point? (Interruptions) No, no please. (Interruptions) I think, Mr. Khobragade, in such matters, instead of taking the time in the House, you should come to me and discuss with me. Now that is finished. But you will not come...

PROF. RAMLAL PARIKH (Gujarat): Sir let me make a submission. During the Zero Hour, many times when one matter is not disposed of, another point is taken up. Now the Puri Committee report was being discussed ...

MR. DEPUTY CHAIRMAN: That matter is over.

PROF. RAMLAL PARIKH: No. Before even some of us could put forward our points, you allowed the other point to be raised. The difficulty is, those who want to raise some points...

MR. DEPUTY CHAIRMAN: What is the point?

PROF. RAMLAL PARIKH: The point is unless you allow the report to be placed on the Table of the House right away.....

MR. DEPUTY CHAIRMAN: It has been allowed. You were absent at the time the Minister said it.

PROF. RAMLAL PARIKH: Some of us want to move...

MR. DEPUTY CHAIRMAN: You can move. Who is stopping you?

PROF. RAMLAL PARIKH: It would not be possible unless it is put on the Table of the House.

MR. DEPUTY CHAIRMAN: All right.

PROF. RAMLAL PARIKH: What is the difficulty?

MR. DEPUTY CHAIRMAN: Perhaps you were absent when he explained. (Interruptions)

PROF. RAMLAL PARIKH: The Government has the mechanism. Making copies requires not more than 24 hours.

MR. DEPUTY CHAIRMAN: That point has been made

SHRI MANUBHAI PATEL: I said it.

MR. DEPUTY CHAIRMAN: Why is he repeating it? You have already said that.

#### THE BUDGET (GENERAL) 1981-82 General Discussion—Contd.

MR. DEPUTY CHAIRMAN: Now we start the reply. The hon. Finance Minister.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Mr. Deputy Chairman, Sir, I deeply regret that owing to the simultaneous discussion of the General Budget in both the Houses, I had to deny myself the privilege and the pleasure of hearing some of the speeches made in this House by very erudite and panstaking Members of this House.

Though I had read them and also had the advantage of being briefed by my colleague, Shri Sisodia, Sir, the void has not been filled. You are aware that cold print cannot substitute the soul-filling speeches. In particular I would have loved to hear my esteemed friend, Shri Sankar Ghose, Dr. Bhai Mahavir, Mr. Kalyan Roy with whom I may not agree but I still understand and appreciate, my old classmate, Dr. Malcolm Adiseshiah, and also a number of Members from my side, Dr. Rafiq Zaka-

ria, Shrimati Adivarekar and Shrimati Saroj Khaparde. I had the advantage of hearing some Members notably Mr. N.K.P. Salve, Shri Murasoli Maran and a few others. Thirtyseven Members including my colleague, Shri Sisodia, participated in the discussion and I am thankful to them for the contribution they made. The task of replying to this debate has been rendered easy and light by the invaluable contribution which my colleague, Shri Sisodia, made on Thursday last. Shri Sisodia is a very senior Member of this House and has sound knowledge and great maturity. He brings to bear on the subject he deals with clarity and precision, and his reply to the points relating to subsidies, Centre-State financial relationship, the administrative and enforcement action taken against tax dodgers and smugglers, was a complete answer to the points raised by a number of critics from all sections of the House. I am sure that this talents will find greater use in the country in future.

Criticism of this Budget as regards the proposals was almost negligible. There were a large number of concessions which were given, there was only one levy, namely, a 5 per cent auxiliary duty on customs. Therefore, both here in the House as well as outside there was no criticism worth mentioning. Eminent elder statesmen like Babu Jagjivan Ram and Shri Y. B. Chavan had certified that this Budget—and I quote their words—"is good"...

SHRI MANUBHAI PATEL (Gujarat): You needed a certificate!

SHRI R. VENKATARAMAN: These two leaders are men of—great eminence and have handled almost every Department of administration in the Government of India, and their assessment should carry the highest weight in the country...

SHRI PILOO MODY (Gujarat): Even otherwise!

SHRI R. VENKATARAMAN: I am glad to concede it. They are not only people with rich experience but they are really men of very high integrity